

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01209/2018**

**Dated Tuesday the 11<sup>th</sup> day of September Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)  
&  
HON'BLE MR. P. MADHAVAN, Member (J)**

B.Pitchai,  
S/o. S. Balakrishnan,  
No. 34-B, Ganapathy Nagar Extension I,  
Nanthivaram, Guduvancherry West 603202. ....Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,  
rep by the Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai, Chennai 600002.
2. The Director of Postal Services,  
Chennai City Region, Chennai 600002.
3. The Senior Superintendent of Post Offices,  
Tambaram Division, Tambaram 600045.
4. The Secretary,  
Tamil Nadu Circle Postal Cooperative Bank Ltd,  
(No. 1031),  
No. 18/9, Jehangir Street,  
(2<sup>nd</sup> line Beach),  
Post Bag No. 5026, Chennai 600001.
5. The Postmaster,  
Ambattur Head Post Office,  
Chennai 600053.

6. The General Manager,  
Postal Accounts & Finance,  
Tamil Nadu Circle,  
Chennai 600008.

7. Assistant Accounts Officer,  
Postal Accounts,  
O/o. The General Manager,  
Postal Accounts & Finance,  
Tamil Nadu Circle,  
Chennai 600008.

....Respondents

By Advocate Mr. Su. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs:

"1. To call for the records of the 3rd respondent pertaining to his order which is made in (1) No. C/2-38/17-18 DCRG (in so far as directing the 5th respondent to recover the dues to the 4th respondent from the DCRG amount of the applicant) dated 26.04.2018 and the order of 7th respondent made in No. 1301/Pen.3/Com./St.12/2017-18 (in so far as commuting the pension at the rate of Rs. 6405/- instead of Rs. 16,461/-) dated 01.08.2018 and set aside the same, consequent to,

2. Direct the respondents 1 to 3 to pay the eligible gratuity with 12% interest to the applicant, also to,

3. Direct the 7th respondent to work out the commutation amount at the rate of Rs. 16461/- instead of Rs. 6405/- and thereby sanctioned the eligible commutation amount to the applicant, further to,

4. Direct the respondent 1 to 3 to pay the interest and penal interest for the amount of II instalment 6th CPC arrears and

5. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. It is submitted that the applicant made a representation on 06.07.2018 for payment of 2nd instalment of VI Pay Commission arrears, gratuity and commutation amount. The said representation is still pending for consideration.

Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A13 representation of the applicant dt. 06.07.2018 in

accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R.Ramanujam)**  
**Member(A)**

**11.09.2018**

SKSI